

Registered No. HSE/49

[Price : Rs. 3-60 Paise.



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-A EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 1] HYDERABAD, WEDNESDAY, MARCH 22, 2017.

TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 22nd March, 2017.

L.A. BILL No. 1 OF 2017.

**A BILL FURTHER TO AMEND THE TELANGANA
PAYMENT OF SALARIES AND PENSION AND
REMOVAL OF DISQUALIFICATIONS ACT, 1953**

Be it enacted by the Legislature of the State of Telangana in the Sixty-eighth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2017.

Short title
and
commence-
ment.

[1]

B. 424-1

(2) It shall be deemed to have come into force on 24th February, 2017.

Amend-
ment of
Schedule.
Act II of
1954.

2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, in the Schedule, after entry 120, the following new entry shall be added, namely:-

“121. the office of the Chairman, Telangana State Waqf Board”

STATEMENT OF OBJECTS AND REASONS

The Government of Telangana in G.O.Ms.No. 9, M.W (Estt. II) Department dated: 23-02-2017, constituted the Telangana State Waqf Board, Hyderabad under sub-section (9) of section (14) and section (15) of the Waqf Act, 1995 (as amended in 2013) and Sri Mohammed Saleem, Elected as Member Telangana State Waqf Board under Section (14) (1) b (iii) of the Waqf Act.

Further, Government vide G.O.Rt. No. 51, M.W (Estt.II) Dept., dated 27-02-2017, notified the appointment of Sri Mohammed Saleem, Hon'ble MLC as Chairperson of Telangana State Waqf Board. The Office the Chairman Telangana State Waqf Board is presently not included in the Schedule to the Act.

It has therefore, become necessary to remove the disqualification of holding the said office by Member of Legislative Council appointed as the Chairman to the Telangana State Waqf Board, by amending the Schedule to the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 (Act.II of 1954) by inclusion of the office of the Chairman, Telangana State Waqf Board, in the Schedule under section 10 of the Telangana Payment of Salaries and Pension and removal of Disqualifications Act, 1953, (Act II of 1954).

Accordingly, Government have decided to include the said office in the Schedule to the said Act. This Bill seeks to give effect to the above decision.

K. CHANDRASEKHAR RAO,
Chief Minister.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Bill, 2017, after it is passed by both Houses of the State Legislature, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

K. CHANDRASEKHAR RAO,
Chief Minister.

S. RAJA SADARAM,
Secretary to State Legislature.